

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 22/TT/2021**

**Subject** : Petition for determination of transmission tariff for the period from COD to 31.3.2024 for one asset under “Transmission System associated with Kishenganga HEP”.

**Date of Hearing** : 1.8.2022

**Coram** : Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri P.K. Singh, Member

**Petitioner** : Power Grid Corporation of India Ltd.

**Respondents** : Uttar Pradesh Power Corporation Limited & 17 Others

**Parties present** : Shri Rajiv Shankar Dvivedi, Advocate, NHPC  
Shri S.S Raju, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri A.K. Verma, PGCIL  
Shri Ajay Shrivastava, NHPC  
Shri S.K. Meena, NHPC

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner submitted that the instant petition has been filed for determination of transmission tariff for the period from COD to 31.3.2024 for 220 kV Kishanganga-Wagoora D/C line partially on M/C tower along with associated bays at Wagoora Sub-station under “Transmission System associated with Kishenganga HEP”. He submitted that the asset was put under commercial operation on 31.7.2019.



3. The Commission directed to list the instant petition for hearing again along with Review Petition No. 29/RP/2022 as the decision in the said petition will have a bearing on the capital cost of the transmission asset covered in the instant petition.

4. The matter shall be listed along with the petition filed by NHPC (Review Petition No. 29/RP/2022) in due course for which a separate notice will be issued to all parties concerned.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

